

MR. CHAIRMAN: Right. He wants to relax the conditions of the Pradhan Mantri Awas Yojana to help persons affected by floods. Next is, Shrimati Priyanka Chaturvedi; not present. Next is, Shri Anil Desai.

**Demand to expedite passage of Bill to rename Bombay High Court as
Mumbai High Court**

SHRI ANIL DESAI (Maharashtra): Sir, Government of Maharashtra has been in constant correspondence with Central Government requesting for change of nomenclature of High Court of "Bombay" as High Court of "Mumbai". Our State Government has sent not less than 15 letters since 08.11.2013 to 24.12.2019 and the matter has been constantly raised by our legislators in Maharashtra Legislative Assembly demanding expeditious action on their demand for change of name to High Court of Mumbai.

Sir, no doubt, the Central Government is taking action on the proposal and has also introduced a Bill titled, 'High Court (Alteration) Bill, 2016' in Lok Sabha on 19.07.2016 for changing the names of Bombay, Kolkata and Madras High Courts, followed by objections from some States. So, Sir, Government is in the process of seeking views of State Governments on the proposal.

I, therefore, request the Government to kindly expedite the process in this matter which is pending with Central Government for last seven years and respect the views of the people and Government of Maharashtra to rename the High Court of "Bombay" as High Court of "Mumbai". Thank you, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Thank you, Anilji. The matter simply is to rename Bombay High Court as Mumbai High Court. Parliamentary Affairs Minister, is there any Bill pending on this? थोड़ा देख लीजिए। He is saying it. This is the submission. Next is, Shri Kamakhya Prasad Tasa.

**Need for proper monitoring of M.G.N.R.E.G.A. and review of its
control mechanism**

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, MGNREGA and 14th Finance Commission schemes have become monopoly of the Presidents of the Gaon Panchayats

as the funds are directly handled by them and even they didn't take the very Anchalik Panchayat members into the fold of scheme procedure for execution leading to several complaints from this 2nd level of Panchayati Raj. The 2nd tier of Panchayati Raj monitoring was also affected as the information was rarely shared. I may request you to kindly make better procedure for effective share-based monitoring of the MGNREGA and 14th Finance Scheme and the upcoming 15th Finance Scheme as the helplessness at the ZP and AP level is often seen in execution of the schemes. I have seen in the State of Assam that a lot of boundary walls have been taken up which has detrimental effect on actual livelihood benefit to the rural populace. Over-procedure and high level IT interaction has made the non-IT personnel to stand in the sidelines and the control mechanism seems to be with contractual workers with IT expertise as the DSC (Digital Signature Certificate Payment dongle) and online procedures are well at their manipulation and even some BDOs and GP Presidents do not have ease of access with the online platform. I urge the Government to take suitable steps in this regard.

SHRI SUJEET KUMAR (Odisha): I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made the hon. Member.

श्री सभापति: धन्यवाद कामाख्या प्रसाद जी। His subject is need for proper monitoring of MGNREGA and review of its control mechanism. That is the issue. Next is, Shri Ahmed Patel; not present; Shri P.L. Punia; not present; Shri P. Wilson; not present; Dr. Fauzia Khan; not present and Shrimati Chhaya Verma; not present. There is a Supplementary List of Business; the Legislative Business.

The Occupational Safety, Health And Working Conditions Code, 2020; The Industrial Relations Code, 2020 and The Code On Social Security, 2020 to be discussed together; all these three Bills. Hon. Minister, Shri Santosh Kumar Gangwar. कहाँ हैं?